

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal(AT) (Insolvency) No. 298 of 2020**

**IN THE MATTER OF:**

**Sandeep Kukkar**

**...Appellant**

**Vs**

**Vijay Kumar Todi,  
Sole Proprietor of V. One & Anr.**

**....Respondents**

**Present:**

**For Appellant: Mr. Naresh Kumar Sejvanz and Mr. Kaushal Kishor Jain, Advocates.**

**For Respondents: Mr. Abhishek Naik Advocate for IRP**

**Ms. Anuradha Gupta, Advocate for Respondent No. 2.**

**ORDER**

**04.03.2020** Learned Counsel for the Appellant states that the matter has been settled with the Respondent-Operational Creditor and document has also been filed. Nobody is present for Respondent-Operational Creditor. If the Appellant and Respondent-Operational Creditor both attend, through their Counsel, we can look in the compromise stated to have been arrived at. Learned Counsel for the Appellant states that they will contact the Respondent-Operational Creditor for the purpose.

List the Appeal in 'Orders' category on **13<sup>th</sup> March, 2020**.

If the Appellant and Operational Creditor are not present on the next date, we will proceed further, treating as not settled.

Interim order of stay to continue till then.

[Justice A.I.S. Cheema]  
Member (Judicial)

[Justice Anant Bijay Singh]  
Member (Judicial)

(Kanthi Narahari)  
Member(Technical)

*Akc/Md*